CENTRAL ADMINISTRATIVE TRIBUNAL, MUMBAI BENCH.

Original Application No. 242/2001.

Tuesday, this the 21st day of August, 2001.

The Hon'ble Shri Justice Ashok Agarwal, Chairman, The Hon'ble Shri G.C.Srivastava, Member (A).

A.A.Bagban, Ramchandra Khunt, 1747, At P.O. Ahmednagar, PIN: 414 001. (By Advocate Shri S.P.Kulkarni)

... Applicant.

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- Union of India through Superintending Engineer (Electrical), Telecom Electrical Circle, 3rd floor, Sion Post Office Building, At P.O. Sion, Mumbai - 400 022.
- The Surveyor of Works (Electrical), Telecom Electrical Circle, Sion, P.O. Building, At P.O. Sion, Mumbai - 400 022.
- The Chief Engineer Telecom (Electrical),
 C/o. Superintending Engineer (Electrical),
 Telecom Electrical Circle, 3rd Floor,
 Sion P.O. Building, At P.O. Sion,
 Mumbai 400 022.
 (By Advocate Shri V.S.Masurkar)

...Respondents.

: ORDER (ORAL)

Shri Justice Ashok Agarwal, Chairman,

Applicant in this OA, is aggrieved on account of termination of his services w.e.f. 6.6.1996 vide order dt. 21.2.2000 (Exh. - 'A'), as also Memo dt. 5.9.1996 and order dt. 23.8.1999 (Exh. - 'B' and 'C'). Shri S.P.Kulkarni Counsel for the applicant has stated that the applicant has made a representation dt. 27.3.2001 to the Chief Engineer, Telecom requesting for review of his termination. He also submits that the representation has not yet been decided by the competent authority. Shri V.S.Masurkar, Counsel for the Respondents is present and says that he has no objection to the direction being

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issued to the Respondents to consider the representation on merits.

Justice would/met if Respondents are directed to consider the representation and take an appropriate decision and communicate the the end of the applicant within a period of three months from the date of receipt of copy of this order. Ordered accordingly. With the above direction, the OA stands disposed of. No order as to costs.

(G.C.SRIVASTAVA)
MEMBER (A)

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